F.No. 15(8)2020/FLRS/RCD/FSSAI Food Safety and Standards Authority of India

(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, 17th April, 2020

Subject: Direction under Section 16 (5) read with Section 18 (2) (d) of the Food Safety and Standards Act, 2006 w.r.t. compliance to the requirements of Food Safety and Standards Regulations.

In the order of even number dt 1300 April 2020 on the above mentioned subject, after Serial 1 in the Annexure I, the following is inserted;

| 2. | M/s. | 14 th April | FOOD OAFETY | | | |
|----|----------|------------------------|--|------------|---|--|
| | Hands On | 2020 | FOOD SAFETY AND | Sub- | The package of the food | |
| | Trades | 2020 | STANDARDS | regulation | products may carry any information | |
| - | Private | | And the second s | 2.2.1(4) | required under Sub-Regulation | |
| | Limited. | | (PACKAGING AND | | 2.2.2 (such as Batch No.; | |
| 1 | Limited. | | LABELLING) | ` | Manufacturing date; Date of | |
| | | | REGULATIONS, | | packaging; MRP etc.) in the form of | |
| | | | 2011 | | a non-detachable sticker in addition | |
| | | | 2011 | | to the pre-printed information on the label. | |
| | | | | | label. | |
| | | | | | 2 Such stickers shall not be asset | |
| | | | | | Such stickers shall not be used for the purpose of unscrupulous | |
| | | | | | masking or rectification of any | |
| | | | | | information on the package. | |
| | | | | | paskage. | |
| | | | | | 3. This exemption is only for the | |
| | | | | | products packed in the lockdown | |
| | | | * | | period. | |
| | | | | | | |
| | | | | | 4. The sale of such packaged | |
| | | | | | product should be through its own | |
| | | | | | network. | |
| | | | | | | |
| | | â | | | 5. The provision may be used only | |
| | | | | | when no other alternative is | |
| | | | 4 | | available. | |

2. This issue with the approval of the Competent Authority in exercise of the power vested under Section 16(5) read with Section 18(2)(d) of the Food Safety and Standards Act, 2006.

(Dr. Shobhit Jain)

Executive Director (Compliance Strategy)

To

- 1. All Food Safety Commissioner
- 2. Director of all Regional Offices, FSSAI
- 3. CITO-for necessary action.

Copy for information to:

- 1. PPS to Chairperson, FSSAI
- 2. PS to CEO, FSSAI
- 3. ED (HR), FSSAI
- 4. All Advisors, FSSAI
- 5. Heads of RCD, Legal and Regulations Divisions, FSSAI
- 6. All Directors, FSSAI

F.No. 15(8)2020/FLRS/RCD/FSSAI Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety & Standards Act, 2006) (Regulatory Compliance Division)

FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, 13th April, 2020

Subject: Direction under Section 16 (5) read with Section 18 (2) (d) of the Food Safety and Standards Act, 2006 w.r.t. compliance to the requirements of Food Safety and Standards Regulations.

In view of the ongoing nationwide lockdown to contain community spread of the COVID-19 pandemic, it is important to maintain adequate supply of commodities of basic needs for consumers at large. While Food Business Operators (FBOs) are enduring manufacture, distribution and supply of such essential food commodities to cater to the demands of the community at this stage, FSSAI has been taking due note of their concerns with respect to the compliance of certain regulatory provisions in the FSSR that have emerged lately on account of several factors such as disrupted supplies of packaging materials, and which could lead to a serious interruption in the supply of the essential commodities to the consumers in need.

- 2. In order to address these concerns, it has been decided to dispense with, on a short term basis, certain requirements in the Food Safety and Standards Regulations made under the FSS Act, 2006 as per Annexure-I. Further dispensation, if any, will be decided on case to case basis as per the requests received, if any, and included in the Annexure for implementation.
- 3. However, the concerned FBO(s)shall ensure quality and safety of the product and the material used in packaging of such product in accordance with the other requirements of the Food Safety and Standards Regulations made under the Food Safety and Standards Act, 2006.
- 4. This direction shall remain in force for the period as indicated in Annexure I, or till further orders whichever is earlier.
- 5. Commissioners of Food Safety are directed to monitor this exemption scheme which is primarily intended for the facilitation of FBOs and for public interest at large and ensure that the FBOs are in compliance with all the requirements of FSSR made under the FSS Act, 2006 with the exception of provisions listed in the Table.

6. These issues with the approval of the Competent Authority in exercise of the power vested under Section 16(5) read with Section 18(2)(d) of the Food Safety and Standards Act, 2006.

(Dr. Shobhit Jain)

Executive Director (Compliance Strategy)

To

- 1. All Food Safety Commissioner
- 2. Director of all Regional Offices, FSSAI
- 3. CITO-for necessary action.

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- 6. All Directors, FSSAI

Annexure-I

| Name/ address of the Company / FSSAI license number | Request dated | Principal Regulations | Specific regulation of concern | Extent of Exemption and other Conditions applicable |
|---|-------------------------------|---|---|---|
| 1. Tata Consumer Products Limited | 9 th April 2020 | FOOD SAFETY AND STANDARDS (PACKAGING AND LABELLING) REGULATIONS, 2011 | Sub-regulation 2.2.2(6): Name and complete address of the manufacturer- and Sub-regulation 2.2.1(7): license number to be displayed on the label | 1. The product label may carry the address and FSSAI license number of the manufacturer's / packer's Unit or Head Office or Corporate Office which is different from the actual manufacturing / packaging unit. 2. The Company shall ensure complete traceability and furnish information about the actual site of manufacture/ packing, when required by the regulatory authorities, 3. In case of wholesale package, the label may contain only the name of the food as defined in sub regulation 2.2.2(1) along with the batch number and packing date. 4. This exemption is only for products packaged in lockdown period. |